NREGS in tribal areas

1936. SHRIMATI BRINDA KARAT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

 (a) whether Government has any information regarding the status of National Rural Employment Guarantee Scheme (NREGS) implementation in tribal areas;

(b) whether Government has any monitoring scheme to check whether tribal migration has decreased due to implementation of NREGS; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The unit of NREGA entitlement is a household and not area. Therefore, the Ministry compiles data on NREGA performance that includes information on the persondays share of tribal workforce.

(b) and (c) The Ministry monitors performance of NREGA in all the districts. There is no separate monitoring scheme to check whether tribal migration has decreased due to implementation of NREGS.

Drinking water for villages

1937. SHRI O.T. LEPCHA:

SHRI KALRAJ MISHRA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that over 2.17 lakh villages in India still remain deprived of sources of drinking water;

(b) if so, the details of such villages and the population that still remains to be provided with safe drinking water facility, State-wise; and

(c) the progress made in providing safe drinking water facility to villages since Fourth Five Year Plan, Plan-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA): (a) and (b) Under Bharat Nirman, besides other targets, 2,16,968 habitations were identified as quality-affected, having excess arsenic, fluoride, salinity, iron or nitrate in the drinking water source. In case of 46,344 of these habitations potable water is being supplied through completed projects. The remaining habitations targeted under Bharat Nirman and subsequent new habitations are being tackled through projects which are either ongoing or the approved and are to be started shortly. The number of habitations covered and those with projects approved/ongoing for each State is given in the enclosed Statement-I (*See* below).

(c) The progress of coverage of problem villages/habitations since the Fourth Five Year Plan given in the enclosed Statement-II.

186